

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO. 3229

TO BE ANSWERED ON THE 18th December, 2015/Agrahayana 27, 1937 (SAKA)

APPROVAL OF RBI

QUESTION

3229. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of FINANCE be pleased to state:

- a) whether Bandhan Bank has received approval of Reserve Bank of India;
- b) if so, the details thereof;
- c) whether Bandhan Bank will specifically cater to the needs of Micro, Small and Medium Enterprises (MSMEs); and
- d) if so, the extent to which the MSMEs of Goa are likely to be benefited therefrom?

ANSWER

The Minister of State in the Ministry of Finance

(SHRI JAYANT SINHA)

(a) & (b): Yes, Reserve Bank of India(RBI) has informed that Bandhan Bank Limited was issued banking licence on June 17, 2015, under Section 22 (1) of the Banking Regulation Act, 1949 to carry on banking business in India.

(c) & (d): In terms of the extant guidelines, all domestic banks (including Bandhan Bank) are required to lend at least 40 percent of their Adjusted Net Bank Credit (ANBC) or Credit Equivalent Amount of Off-Balance Sheet Exposure, whichever is higher to Priority Sectors which includes Micro, Small and Medium Enterprises (MSMEs). These targets are applicable on pan-India basis and not specific to any particular state / region.
